GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:309
ANSWERED ON:16.08.2010
VIOLATIONS BY EOUS
Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details regarding exports made from the Export Oriented Units (EOUs) during the last three years;
- (b) the details of exports made by EOUs in comparison to the total exports from the country;
- (c) whether cases of violation of norms by EOUs have come to the notice of the Government;
- (d) if so, the details thereof during each of the last three years and the current year; and
- (e) the action taken against the violators in respect of EOU scheme during the above period?

Answer

MINISTER OF COMMERCE AND INDUSTRY(SHRI ANAND SHARMA)

a)to e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 309 FOR ANSWER ON 16TH AUGUST 2010 REGARDING "VIOLATIONS BY EOUS"

(a) and (b): The exports made by Export Oriented Units (EOUs) vis-Ã -vis total export of the country during the last three years are as under:

(Value in Rupees Crore)

Years Exports by Total Exports (%) of EOU's Exports EOUs of India to the total India's export

2007-08 1,68,838.78 6,55,864 25.74

2008-09 1,76,923.02 8,40,755 21.04

2009-10 71,083.27 8,45,125 8.41
(Provisional)

(c) to (e): There are instances of violation of norms that have come to the notice of the Government. As per the information available, the number of cases where violations took place is as under:-

Year 2006-07 2007-08 2008-09 2009-10

No. of cases 204 412 262 89

Instances of violation are dealt by the concerned Development Commissioners/Central Excise and Customs Authorities as per the relevant provisions of law as and when detected. Steps have been taken by the Government to curb such violations which include joint monitoring of the performance of the EOU Units by officers of Customs and Central Excise and Development Commissioners on a regular basis, action against such units under the provisions of Foreign Trade (Development & Regulation) Act, 1992, Customs Act, 1962 and Central Excise Act, 1944.